

No. O.A. 350/00930/2017

Date of order: 9.1.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Ms. P. Goswami, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. A. Chakraborty, Ld. Counsel for the applicant and Ms. P. Goswami, Ld. Counsel for the official respondents.

2. Mr. Chakraborty, Ld. Counsel at the outset submitted that instead of issuing notice, the applicant may be allowed to make a comprehensive representation addressed to the Sr. Superintendent of Post Offices, Howrah Division, Howrah i.e. respondent No. 4, within a period of 3 weeks pin pointing the fact that in the meantime the grant of grading / number system has already been dispensed with and the cases are considered keeping in mind the individual merit of the said case. Mr. Chakraborty, Ld. Counsel further submits that the case of the applicant has been considered only once and his case can be considered for another two times by the Circle Relaxation Committee. Hence, he wants to make a comprehensive representation pin pointing all the above points and enclosing all the relevant documents preferably within a period of three weeks from today.

3. Per contra, the Ld. Counsel for the respondents submits that the case of the applicant has already been considered and rejected by the CRC the decision whereof has already been communicated to the applicant and the said order has been impugned in the instant O.A.

4. However, I find strength in the arguments so advanced by Mr. Chakraborty and I do not think it would be prejudicial to either side if the applicant is directed to submit a comprehensive representation enclosing all the relevant documents addressed to respondent No. 4 within a period

of three weeks from today.

5. Hence, without entering into the merits of the case, I dispose of this case by directing the respondent No. 4 to consider the representation as per the existing rules and regulations if it is filed within a period of three weeks from today. After such consideration, if it is found that the point system has been abolished and the applicant can be considered twice under compassionate quota then expeditious steps may be taken for placing the case of the applicant before the next Circle Relaxation Committee meeting for consideration of his case.

6. With the aforesaid observation and direction, this O.A. stands disposed of.

7. As prayed for by Mr. Chakraborty, Ld. Counsel a copy of this order along with paper book be transmitted to the respondent No. 4 by speed post for which Mr. Chakraborty undertakes to deposit necessary cost in the Registry by this Friday.

8. A free copy of the order be also handed over to Ms. P. Goswami, Ld. Counsel for the official respondents.

(A.K. Patnaik)
Judicial Member

SP